## COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

## IA NO. 1344 OF 2018 IN DFR NO. 2930 OF 2018

Dated: 16<sup>th</sup> November, 2018

#### Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member Hon'ble Mr. S. D. Dubey, Technical Member

#### In the matter of:

Jindal Power Limited Versus		Appellant(s)
Central Electricity Regulatory Comm	ission & Anr.	Respondent(s)
Counsel for the Appellant(s) :	Mr. S. Venkatesh Mr. Sandeep Rajpurohit	
Counsel for the Respondent(s) :	Mr. G. Umapthy Mr. S. Vallinayagam Ms. S. Amali for R-2	

### ORDER IA No. 1344 of 2018 (For Condonation of Delay in Filing the Appeal)

We have heard learned counsel appearing for the Appellant and learned counsel appearing for the Respondent No.1 and Respondent No.2.

2. The learned counsel, Mr. Sandeep Rajpurohit, appearing for the Appellant submitted that the delay of 192 days in filing the Appeal has been explained satisfactorily and sufficient cause has been shown in Paragraph No. 3.5 to 3.14 of the application. The same may kindly be accepted and delay in filing may kindly be condoned in the interest of justice and equity.

3. *Per contra,* learned counsel, Mr. G. Umapthy, appearing for the Respondent No. 2 inter alia contended and submitted that in the light of the explanation sought in the application, the appropriate order may be passed,

4. Submissions made by the learned counsel appearing for the Appellant and learned counsel appearing for the Respondent No.2, as stated above, are placed on record.

5. In the light of the submission made by the learned counsel appearing for the Appellant and after careful perusal in Paragraph No. 3.5 to 3.14 of the application explaining the delay in filing the appeal, we find it satisfactory as sufficient cause has been made out. The same is accepted and the delay in filing the appeal is condoned. The IA is allowed.

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Registry is directed to number the appeal and list the matter for admission on <u>20.11.2018</u>, as requested.

(S.D. Dubey) Technical Member Pr/mk (Justice N.K. Patil) Judicial Member